

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-1005/ND/2019

IN THE MATTER OF:
M/s Om Trans Logistics Ltd.

...PETITIONER

Vs.

M/s. JMD Global Forwarders INC Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 31.01.2020

Coram:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :Ms. Mahe Zehra, Advocate
For the Respondent/ Corporate-debtor :

ORDER

Learned counsel for the petitioner is present. No one has appeared on behalf of the respondent/corporate-debtor. From the perusal of the order it appears to us that several opportunities are given to the corporate-debtor to appear but even then corporate-debtor fails to appear. Therefore, respondent/corporate-debtor is proceeded ex parte. Hence, case be listed for ex parte hearing on 14th February, 2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(Abni Ranjan Kumar Sinha)
Member (J)